

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 228-229 of 2020

In the matter of:

Shubh Infraatech Pvt. Ltd.

....Appellant

Vs.

Sameer Bansal & Ors.

...Respondents

Present

For Appellant: Mr. Akshat Goel & Mr. Aditya Singh, Advocates.

**For Respondents: Mr. Harshal Kumar, For R-1,3 & 5.
Mr. Ankit Singh (Income Tax Department), For R-7.
Mr. P. Nagesh, Advocate.**

ORDER
(Virtual Mode)

07.01.2021: For filing of 'Vakalatnama' of Respondent No. 1, 3 and 5 and for filing of 'Reply'/ 'Response' at request of Mr. Harshal Kumar the Learned Counsel for Respondent No. 1, 3 and 5, the matter is adjourned to **10th February, 2021**. The Learned Counsel for Respondent No. 1,3 & 5 is required to serve the copy of the 'Reply' of Respondent No. 1,3 & 5 to the Learned Counsel for Appellant as well as other Learned Counsels appearing for the Parties well in advance one week before the next date of hearing. The Office of the Registry is permitted to receive the 'Reply'/ 'Response' of Respondent No. 1,3 & 5 and also the 'Vakalatnama' to be filed on their behalf.

In respect of Respondent No. 4 Notice service of Notice is in transit and hence await service.

In respect of Respondent No. 6 the Notice got returned with an endorsement as 'Left'. Hence, such the Learned Counsel for the Appellant is

required to take fresh Notice to the Respondent No. 6 returnable by 10th February, 2021. Let the Notice be issued to the Respondent No. 6 through speed post. Requisite along with process fee, if not filed, may be filed within three days from today. If the Appellant provides the correct address and e-mail ID of Respondent, Let Notice be also issued through e-mail.

In the meanwhile, it is open to the Learned Counsel for Respondent No. 7 to file 'Reply'/ 'Response', of course, after serving due copies thereof to the other side and the Office of the Registry is permitted to receive the same.

[Justice Venugopal M.]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

Sim/nn